

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/99(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	NIRUPAM KUMAR VS CORPORATE POWER LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearances (via video conferencing/physically)

Mr. M.S.Tiwari, Adv.] For the Corporate Debtor

O R D E R

1. None appears for the Applicant. Ld. Counsel for the Corporate Debtor present.
2. When this matter was taken up for hearing, Ld. Counsel for the Corporate Debtor states that the Corporate Debtor is already under CIRP vide order dated 8th October, 2021 in CP(IB)23/KB/2019. He placed on record a photo copy of order dated 8th October,2021.
3. As such nothing survives in this petition and TP/99(KB)2023 is disposed of with liberty to the petitioner to approach the RP appointed vide order dated 8th October, 2021 for filing its claim. The delay in filing the claim is condoned.
4. RP shall consider this claim in accordance with law on its own merits and uninfluenced by the fact that the delay has been condoned.
5. Accordingly, TP/99(KB)2023 is disposed of. File be consigned to the records.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**